

the Legal Services Authorities Act, 1987, in availing the benefits of the various legal provisions which exist;

- (iii) To ensure access to various Government Schemes and programmes to the senior citizens;
- (iv) To ensure that the authorities and institutions such as the Tribunals and the Appellate Tribunals under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, Old Age Home for senior citizens have been established;
- (v) To create and spread awareness about the rights and entitlements of the senior citizens under the various laws and Government Schemes and programmes through the District Legal Services Authorities, Taluka Legal Services Committee, panel lawyers, para-legal volunteers, students and legal services clinics;
- (vi) To enhance capacities at all levels of panel lawyers, para-legal volunteers, volunteers in legal services clinics, Government officers tasked with the implementation of the various schemes, service providers, police personnel, non-governmental organisations by organising training, orientation and sensitization programmes; and
- (vii) To undertake research and documentation to study the various schemes, laws etc. to find out the gaps, the needs and to make suggestions to the appropriate authorities.

Making cities beggar free

2221. SHRI K. R. ARJUNAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has any plan to make cities and towns beggar free;
- (b) whether Government has taken up any initiative in this regard with the help of State Governments;
- (c) if so, the details thereof;
- (d) whether there is a huge demand for making shelters for beggars across the country; and

- (e) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (e) The States are responsible for taking necessary preventive and rehabilitative steps. As per available information, 20 States and 2 Union Territories have either enacted their own Anti-Beggary Legislation or adopted legislations enacted by other States/UTs. Presently, there is no Scheme being implemented by this Ministry for beggars.

Ministry of Housing and Urban Affairs have also informed that they do not have any Scheme for Beggars. However, they are implementing a Scheme namely, Scheme of Shelters for Urban Homeless (SUH) as a component of Deendayal Antyodaya Yojana National Urban Livelihood Mission which provides all weather permanent shelters for urban homeless people including beggars who are homeless.

Status of Chandrayaan programme

2222. SHRI PRASANNAACHARYA: Will the PRIME MINISTER be pleased to state;

- (a) what is the present position of Chandrayaan programme launched earlier;
- (b) what is the motto of this programme and what is the total expenditure incurred/ to be incurred on this programme; and
- (c) what is the outcome of this programme, so far and whether it has achieved the purpose for which it was launched?

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): (a) India's first lunar mission. Chandrayaan-I was launched on October 22, 2008 and inserted successfully in to the lunar orbit on November 08, 2008. The on-board scientific instruments studied the Moon from different perspectives and generated good data for research. The Spacecraft completed 312 days in orbit and made more than 3400 orbits around the Moon. The mission ended on August 29, 2009, as the communication with the spacecraft was lost. Though Chandrayaan-I is still orbiting the Moon, it can no longer be used as there is no communication with the spacecraft.

- (b) The objectives of Chandrayaan-I mission include: (i) development and execution of Chandrayaan-I mission: (ii) precise mission planning and lunar orbit